

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32699/2022

(Arising out of impugned final judgment and order dated 08-07-2022 in MUA227 No. 3834/2022 passed by the High Court Of Judicature At Allahabad)

MOHINI GUPTA & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

( IA No.161979/2022-CONDONATION OF DELAY IN FILING and IA No.161981/2022-EXEMPTION FROM FILING O.T. and IA No.161980/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 11-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Shailesh Madiyal, Adv.  
Mr. Sudhanshu Prakash, Adv.  
Mr. Vaibhav Sabharwal, Adv.  
Ms. Vipasha Singh, AOR  
Ms. Shivani, Adv.  
Mr. Ajay Kanojiya, Adv.  
Ms. Neha Singh, Adv.

For Respondent(s)

UPON hearing the counsel the court made the following  
O R D E R

Delay condoned.

Issue notice returnable on 12.12.2022.

Till the next date of listing further proceedings in Criminal Miscellaneous Case No.3555/2021 pending before the learned Judge, Fast Track Court, Ghaziabad, U.P., under Protection of Women from Domestic Violence Act, 2005, shall remain stayed.

(Geeta Ahuja)  
Assistant Registrar-cum-PS

(Beena Jolly)  
Court Master